

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.**

**Friday, the 12th day of July 2024 / 21st Ashadha, 1946
WP(C) NO. 25087 OF 2024 (I)**

PETITIONERS:

1. THE COUNCIL OF PRINCIPALS OF COLLEGES IN KERALA, (REGISTRATION NO.21/71/CALICUT), REPRESENTED BY ITS GENERAL SECRETARY, DR. AZEEZ K., PRINCIPAL, PSMO COLLEGE, TIRURANGADI, MALAPPURAM, PIN - 676 306.
2. DR. GIREESH KUMAR G.S., PRESIDENT, THE COUNCIL OF PRINCIPALS OF COLLEGES IN KERALA, (REGISTRATION NO.21/71/CALICUT), PRINCIPAL, HENRY BAKER COLLEGE, MELUKAVU, KOTTAYAM, PIN - 686 652.

RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY ITS CHIEF SECRETARY, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.
2. PRINCIPAL SECRETARY, HIGHER EDUCATION DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to stay the operation of Clause 3 (12) of Ext.P8, pending disposal of the Writ Petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S.ISAAC KURUVILLA ILLIKAL & BABY ISSAC ILLICKAL, Advocates for the petitioners and of GOVERNMENT PLEADER for the respondents, the court passed the following:

W.P.C.Nos.25087/24

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ZIYAD RAHMAN A.A., J.-----
W.P.C.No.25087 of 2024
-----Dated this the 12th day of July, 2024**ORDER**

Admit.

Learned Government Pleader takes notice for the respondents.

There shall be an interim order staying Clause 3(12) of Ext.P8, so far as it mandates the head of the institution to grant sanction for programmes by external agencies/professional groups/paid programmes such as musical events inside or outside the campus in compliance with the conditions stipulated in that Clause. However, this interim order shall not preclude the head of the institution to grant the permission upon exercising the discretion vested upon him, subject to the conditions contemplated in Clause 3(12) of Ext.P8.

Sd/-

**ZIYAD RAHMAN A.A.
JUDGE**

DG/12.7.24

APPENDIX OF WP(C) 25087/2024

Exhibit P8

**A PHOTOCOPY OF G.O.(MS) NO.252/2024/HEDN. DATED
09.04.2024**

